

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata

ORDER SHEET

COURT NO. : 1

09.04.2021

C.P.C/350/87/2018

O.A./350/349/2018

M.A./350/221/2019

ITEM NO:12

FOR APPLICANTS(S) Adv. :

CHANDAN SOM

-V/S-

MR PRAVEEN KUMAR MISHRA & ANR

FOR RESPONDENTS(S) Adv.:

Mr. B. Chatterjee

Mr. K. Sarkar



Notes of The Registry	Order of The Tribunal
	<p>Heard ld. counsel for both sides.</p> <p>2. Ld. counsel for the alleged contemnors submits that a speaking order has been issued in this matter</p> <p>3. Since speaking order has been issued in this matter, contempt proceedings are dropped. Notices issued, if any, are discharged.</p> <p>4. Ld. counsel for the petitioner alleges that the orders passed by this Tribunal has been partly complied with, the consequential benefits for the promotion is yet to be extended to the petitioner and seeks liberty to prefer representation to the competent authority seeking his due benefits.</p> <p>5. Ld. counsel for the alleged contemnors agrees that the same shall be considered and disposed of in the light of the earlier directions in the O.A, if not already granted.</p> <p>6. The petitioner is at liberty to prefer representation to the competent authority within 4 weeks from the date of receipt of this order. In the event such representation is preferred, the same shall be considered and disposed of in the light of the earlier directions in the O.A, if the same is not yet extended.</p>



(DR. NANDITA CHATTERJEE)
MEMBER(A)



(BIDISHA BANERJEE)
MEMBER (J)

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